

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21430 of 2016

(Arising out of Order-in-Original No. TVM-EXCUS-000-COM-69-15-16 dated 19.01.2016 passed by the Central Excise, Customs & Service Tax, Thiruvananthapuram)

**M/s. Kerala State Transport
Project,**

Project Director, Public Works
Department,
Thiruvananthapuram,
Kerala-695 003.

Appellant(s)

VERSUS

**Commissioner of Central
Excise and Service Tax,
Trivandrum**

Post Box No.13,
T.C.No.26/334 (1&2),
ICE Bhavan, Press Club Road,
Trivandrum - 695 001,
Kerala.

Respondent(s)

APPEARANCE:

None present for the Appellant.

Shri M.A. Jithendra, Asst. Commissioner (AR) for the Respondent.

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 20713 / 2026

DATE OF HEARING: 01.06.2026

DATE OF DECISION: 01.06.2026

PER : P.A. AUGUSTIAN

None present for the appellant. The matter had been listed on various occasions on 14.07.2025, 19.08.2025, 24.09.2025, 10.11.2025, 17.12.2025, 13.02.2026, 13.02.2026 and today 01.06.2026. On all these dates, none appeared nor any request for adjournment. It seems that the appellants are not serious to

prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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